

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD
COURT 1**

IA 164 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017]

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.06.2020**

Name of the Company: Kuldeep Verma RP of K S Oils Ltd
V/s
Ramesh Chandra Garg & Ors

Section: 19(2),19(3) r.w 14(1)(b),Sec 74 of IBC r.w rule 11 of
NCLT rules 2016

ORDER

(Through video conferencing)

No one appears for the Petitioner. Learned Counsel Ms. Megha Jani appears for the Corporate Debtor.

It is informed by the counsels that earlier Bench has reserved the matter for order of liquidation of Corporate Debtor but there is no record available whether the order is pronounced or not.

We direct the Registry to search the file and place it on record for De-novo hearing. In view of this, matters adjourned for further consideration on 03.07.2020


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 11th day of June, 2020

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